

**Implementation of 20-Point Programme  
for benefit of minorities**

2525. SHRI PRIYA RANJAN DAS MUNSI : Will the Minister of WELFARE be pleased to state :

(a) whether Government have taken steps to implement the directive of the former Prime Minister, that care should be taken to see that the minorities secure in a fair and adequate measure the benefits flowing from the various development programmes including the 20-point economic programmes;

(b) if so, the details thereof;

(c) the progress achieved so far; and

(d) the measures proposed to implement the directive during the Seventh Plan period ?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO) : (a) and (b). The Late Prime Minister had issued a 15-Point directive regarding welfare of minorities, which included among others a directive that care should be taken to see that minorities secure in a fair and adequate measures the benefits flowing from various development programmes, including the 20-Point programme. The 15-Point directive was conveyed to the Chief Ministers of the States and Union Territories by the Union Home Minister in May, 1983. Moreover, the Central Ministries and Departments concerned with the implementation of important items under 20-Point programme also addressed the State Governments for implementation of the directive of the Late Prime Minister.

(c) In pursuance of the instructions issued by various Ministries and Departments of the Central Government, some of the State Governments have reported having issued comprehensive instructions to their departments concerned and have nominated members of Minority Communities on the various Committees set up to implement the 20-Point Programme.

(d) The aforesaid fifteen point directive have been reiterated to the Chief Ministers

in August, 1985. Moreover the State Governments and Union Territory Administrations have also been advised to create a Research Unit for collection of data on a random sample basis on the benefits reaching minorities from various development programmes, including the 20-Point programme. Some of the State Governments have already agreed to set up Research Units. Follow-up action is being taken with other State Governments.

**Investigation of Crime against Women**

2526. SHRI RADHAKANTA DIGAL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Government have a proposal to set up a new department to investigate crime against women;

(b) if so, what are the tasks to be assigned to the new department;

(c) whether the new department will be consist of only women investigators;

(d) whether the new department will be empowered to investigate cases against women from the States; and

(e) the details of the plan of the Government in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INTERNAL SECURITY (SHRI ARUN NEHRU) : (a) No, Sir.

(b) to (e). Does not arise.

**Recruitment, training and placement  
of all India Service Officers**

2527. SHRI CHITTA MAHATA : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that Government have decided to review the systems of recruitment training and placement of officers belonging to the All India Services;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

**THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION (SHRI P. CHIDAMBARAM) :** (a) to (c). Yes, Sir. Government is examining various proposals to introduce changes in the method of recruitment and training of officers for All India and Group A Central Services. Since no final decisions have been taken, it would not be possible to give any details. As regards placement of officers, Government have issued guidelines to the State Governments regarding career development of IAS officers. After examining the proposals for recruitment and training referred to above, Government may issue revised guidelines in this behalf.

#### **No-war pact between India and Pak**

2528. **SHRI CHITTA MAHATA :** Will the Minister of EXTERNAL AFFAIRS be pleased to state: the present position of no-war pact between India and Pakistan ?

**THE MINISTER OF EXTERNAL AFFAIRS (SHRI B.R. BHAGAT) :** Both India and Pakistan had sought further clarifications from each other during the discussions on India's proposal for a Treaty of peace, Friendship and Cooperation and Pakistan's proposal for a no-war pact.

#### **Defence Industry at Saintala, Orissa**

2529. **SHRI SRIBALLAV PANIGRAHI :** Will the Minister of DEFENCE be pleased to state :

(a) the total area of land acquired and the total amount spent so far in the establishment of the defence industry at Saintala in the district of Bolangir in Orissa; and

(b) the time by which the project is likely to be completed ?

**THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND DEFENCE SUPPLIES (SHRI SUKH RAM) :** (a) and (b). An Ordnance Factory is being set up in the Bolangi

district of Orissa. In order to enable commencement of preliminary activities, a go-ahead sanction has already been issued. Approximately, 12,000 acres of land both Government and private are being acquired for this project. A detailed project report is being finalised.

#### **Pending applications of freedom fighters from West Bengal**

2530. **DR. PHULRENU GUHA :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) number of applications of freedom fighters sent by West Bengal Government upto October, 1985; and

(b) number of applications which have been accepted and to how many persons payment of pensions has started ?

**THE MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRI P.A. SANGMA) :** (a) and (b). Under the Freedom Fighters Pension Scheme, 1972 now renamed as Swatantrata Sainik Samman Pension Scheme with effect from 1.8.1980, a total of 75,565 applications were received from West Bengal, out of which pensions has been sanctioned to 15,682 freedom fighters or the dependents of the deceased freedom fighters and 32,870 applications have been rejected. 27,013 applications are pending finalisation for want of the verification reports of the Government of West Bengal. The last date for submission of applications under the Liberalised Pension Scheme effective from 1.8.1980 was 31st March, 1982.

#### **Allotment for socio-economic programme**

2531. **DR. PHULRENU GUHA :** Will the Minister of WELFARE be pleased to state :

(a) allotment made for socio-economic programmes implemented by Central Social Welfare Board during 1983-84 and 1984-85; and

(b) the allotments for these programmes for West Bengal during 1983-84 and 1984-85